



2026:AHC:5285

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 39603 of 2025

Neeraj Kumar Gautam

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Kuldeep Kumar Dube
Counsel for Opposite Party(s)	:	G.A., Vinay Kumar Tiwari

Court No. - 49

HON'BLE AJAY BHANOT, J.

This is the second bail application.

Shri Kuldeep Kumar Dube, learned counsel for the applicant, Shri Vinay Kumar Tiwari, learned counsel for the first informant and learned AGA for the State are present.

By means of this bail application the applicant has prayed to be enlarged on bail in Case Crime No. 17 of 2023 at Police Station Barsathi, District Jaunpur, under Section 302, 201, 427 IPC. The applicant is in jail since 05.03.2023.

The first bail application of the applicant was rejected by this Court on 09.07.2024.

The status report sent by the learned trial court records that all prosecution witnesses have been examined. The trial is nearing conclusion. At this stage, no fresh ground for bail is made out by the learned counsel for the applicant.

Without going into the merits of the case, the bail application is dismissed.

Since the trial court has already been directed to expedite the trial and to realize the intent of Section 309 Cr.P.C./346 BNSS in Criminal Misc. Bail Application No. 7285 of 2024 by order dated 09.07.2024, no further directions need to be issued.

Learned trial court is directed to comply with the order dated

09.07.2024 and conclude the trial expeditiously.

January 8, 2026
Vandit

(Ajay Bhanot,J.)